

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **23<sup>rd</sup> Day of October**, 2019)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

**Original Application No.330/1095/2019**

Bhoopendra Singh son of Late Nek Ram Resident of Village Chamrauli, Post Pratappura, Block Barauli Aheer, Tehsil Sadar District Agra.

..... **Applicant**

**By Advocate: Shri Mukesh Kumar Gupta**

Versus

1. Union of India through Secretary Ministry of Defence, Central Ordnance Depot, New Delhi.
2. Personnel Officer through Commandant, Central Ordnance Depot, Agra.

..... **Respondents**

**By Advocate: Ms. Mamta Sharma**

**ORDER**

Shri Mukesh Kumar Gupta, Advocate is present for applicant.

Ms. Mamta Sharma, Advocate is present for respondents and stated that this case has been allotted to her.

2. Counsel for applicant has submitted that brother of applicant Rakesh Kumar, who was doing service at Central Ordnance Department, Agra, has died on 30.01.2007 and wife of deceased employee is no longer traceable and that deceased employee has nominated the applicant for his retiral dues.
3. Counsel for respondents has stated that this OA has been filed considerable delay and no Delay Condonation Application has been

filed in support of Original Application. She has also pointed out that there are several infirmities in the Original Application.

4. In view of the above, counsel for applicant wants to withdraw this OA with liberty to file afresh.

5. Accordingly, the OA is dismissed as withdrawn with liberty to file afresh OA with better details and evidence. No costs.

**(Justice Bharat Bhushan)**

Member (J)

Sushil